BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION No. NO. 203 OF 2023

IN THE MATTER OF:

TUSHAR GOSWAMI ..... **APPLICANT**

VERSUS

UNION OF INDIA & Ors. .....**RESPONDENTS**

INDEX

SL. NO.	PARTICULARS	PAGES
1.	Reply on behalf of Uttar Pradesh Pollution Control Board.	
2	**Annexure-10/1** True copy of the letters dated 23.11.2023	
3	**Annexure-10/2** True copy of the letters dated 15.Ol.20'24 and 22.05.2024	
4	**Annexure-10/3** True copy of the letter dated 10.06.2024	
5	**Annexure-10/4** True copy of the letters dated 26.07.2024	
6	**Annexure**-10/5 True copy of the letter dated Ol.08.2024	
7	**Annexure-R10/6** Truecopy of the letter dated 13.08.2024	

NEW DELHI
DATED: 23.05.2025

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

1071

1 Sr. No. 7194
21.5.25

RE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO- 203/ 2023

IN THE MATTER OF:

Tushar Goswami **....Applicant**

Versus

Union of India & Ors. **....Respondent**

Status Report on behalf of the Respondent No.-10, Uttar Pradesh Pollution Control Board, in compliance to the order dated 20.02.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi

I, Rohit Singh about 52 years, S/o Sri N C Sachan presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Varanasi do hereby solemnly affirm and state as under:

1. That I, deponent in the official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such competent and authorized to swear this affidavit.

2. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribuanl) vide

its order dated 20.02.2025 has passed following directions:-

".....1 Learned Counsel for the Applicant has pointed out that though EC was imposed upon the project proponent but till now the EC amount has not been recovered. Counsel for the UP PCB as also counsel for the State seeks three weeks to place on record the steps that have been taken to recover the EC and also the reason why the EC has not been recovered. ....."

3. That the UPPCB vide its letter dated 23.11.2023 has imposed an Environmental Compensation (EC) of Rs. 17,12,500/- each, against both the Project Proponents i.e. M/s Preveg Communication (India) Limited and M/s Lalloo Ji & Sons for a period from 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi, without obtaining prior consent to operate from the UPPCB which is mandatory as per the law. Moreover it is pertinent to mention here that before the imposing the EC to the said project proponents, a show cause notice was served upon them.

The true copies of the letters dated 23.11.2023 are being collectively attached as **Annexure R10/1**.

That since the EC stated as above, was not recovered therefore the UPPCB vide its letter dated 15.01.2024 and 22.05.2024 respectively requested to the District Collector, Varanasi for the recovery of the EC of Rs.

17,12,500/- each against both the defaulting Project Proponents.

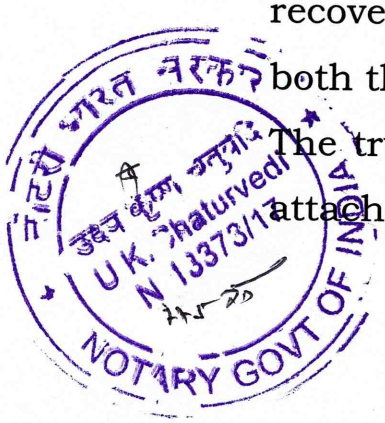
The true copy of the letters dated 15.01.2024 and 22.05.2024 are being collectively attached as **Annexure R10/2**.

5. That in pursuant to the above letters dated 15.01.2024 and 22.05.2024, the Officer In-charge (Collection), Collectorate, Varanasi vide its letter dated 10.06.2024 has informed the Regional Officer, UPPCB, Varanasi that the tent city in question was situated at Mauja-Katesar, District-Chandauli and that the owners/directors of the said tent city reside in District-Ahmedabad, State of Gujarat, hence further action for recovery of EC should be made by authority concerned of the aforesaid District.

The true copy of the letter dated 10.06.2024 is being attached as **Annexure R10/3**.

6. That further in pursuant to the above letter dated 10.06.2024, UPPCB vide its letter dated 26.07.2024 has requested to the District Collector, Chandauli for recovery of the EC of Rs. 17,12,500/- each against both the Project Proponents in question.

The true copy of the letters dated 26.07.2024 is being attached as **Annexure R10/4**.



7. That further UPPCB has also requested to the Department of Environment, Forest and Climate Change, Government of Uttar Pradesh vide its letter dated 01.08.2024 for issuance of letter to the Gujarat Government regarding issuance of appropriate direction to the District Collector, District- Ahmedabad, State of Gujarat for recovery of the EC of Rs. 17,12,500/- each, against both the Project Proponents in question.

The true copy of the letter dated 01.08.2024 is being attached as **Annexure R10/5**.

8. That the Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh vide its letter dated 13.08.2024 issued to the Gujarat Government regarding direction to the District Collector, District- Ahmedabad, State of Gujarat for recovery of the EC of Rs. 17,12,500/- each, against both the Project Proponents in question.

The copy of the letter dated 13.08.2024 is being attached as **Annexure R10/6**.

The above status report on behalf of Respondent No.-10, Uttar Pradesh Pollution Control Board, is placed before this Hon'ble National Green Tribunal for perusal and kind consideration.

Deponent

1075

VERIFICATION

Verified at Varanasi on this the 21 day of May, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

Deponent

नोटरी भारत सरकार
उदय कृष्ण चतुर्वेदी
U K. Chaturvedi
N 13373/17
21-5-25
NOTARY GOVT OF INDIA

तसदीक/Reg. Notary
दस्तावेज/Document N/2
तसदीक कर्ता/ID N/2 2015
दिनांक/Date 21.5.25
स्थान/Place CeV
Sr. No. 7194

Notary Govt. of India
Civil Court Varanasi U P
21 May, 2025

Annexure No.-1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No.....H03244../ C-6/167/निक्षेप/VNS/2023 Date..23/11/23

ई–मेल / पंजीकृत

सेवा में,

मेसर्स प्रवेग कम्युनिकेशन (इण्डिया) लि0,
214, एथिना एवेन्यू, जैगवार शोरूम के पीछे, एसजी हाइवे,
गोटा, अहमदाबाद,
गुजरात–382481।
M.N. C353395698

विषयः इकाई मेसर्स प्रवेग कम्युनिकेशन इण्डिया लि0 (वर्तमान नाम मेसर्स प्रवेग लि0), टेन्ट सिटी, वाराणसी, पैच नं0–1 एवं 2, अदर साइड ऑफ गंगा रिवर, कटेसर, वाराणसी को राज्य बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 06.11.2023 को निस्तारित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक राज्य बोर्ड के पत्रांक–एच.02687 / सी0–6 / एनओसी / 167 / वाराणसी / 2023 दिनांक 06.11.2022 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा इकाई मेसर्स प्रवेग कम्युनिकेशन इण्डिया लि0 (वर्तमान नाम मेसर्स प्रवेग लि0), टेन्ट सिटी, वाराणसी, पैच नं0–1 एवं 2, अदर साइड ऑफ गंगा रिवर, कटेसर, वाराणसी के विरूद्ध राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किये बिना ही टेन्ट सिटी का संचालन किये जाने के कारण रू0 12,500 / – प्रतिदिन की दर से उल्लंघन अवधि (दिनांक 15.01.2023 से दिनांक 31.05.2023 तक) हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में कारण बताओ नोटिस निर्गत किया गया था, जिसके संबंध में कोई उत्तर अथवा प्रत्यावेदन राज्य बोर्ड को प्राप्त नही हुआ है।

उक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, वाराणसी के पत्र दिनांक 23.11.2023 द्वारा संस्तुति आख्या प्रेषित की गई है। आख्यानुसार इकाई को जारी कारण बताओ नोटिस में उल्लिखित उल्लंघन अवधि दिनांक 15.01.2023 से दिनांक 31.05.2023 तक (कुल 137 दिन) के सापेक्ष रू0 12500 / – प्रतिदिन की दर से कुल अवधि 137 दिन हेतु रू0 1712500 / – (रू0 सत्तरह लाख बारह हजार पाँच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए कारण बताओ नोटिस दिनांक 06.11.2023 को निस्तारित किये जाने की संस्तुति की गई है।

अतः क्षेत्रीय अधिकारी की संस्तुति एवं उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये इकाई के विरूद्ध रू0 1712500 / – (रू0 सत्तरह लाख बारह हजार पाँच सौ मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये कारण बताओं नोटिस दिनांक 06.11.2022 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तो के अधीन निस्तारित किया जाता है:–

1. इकाई के विरूद्ध 137 उल्लंघनकारी दिवस हेतु रू0 1712500 / – (रू0 सत्तरह लाख बारह हजार पाँच सौ मात्र) की पर्यावरणीय क्षतिपूति अधिरोपित की जाती है। उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा किया जाना सुनिश्चित किया जाये।
2. गंगा नदी (पुनरूद्धार, संरक्षण और प्रबन्धन) प्राधिकरण आदेश, 2016 के प्राविधानों इकाई द्वारा के अन्तर्गत राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली द्वारा इकाई की स्थापना हेतु अनुमति प्राप्त करने के उपरान्त इकाई द्वारा राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25 / 26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 / 22 के अर्न्तगत संचालनार्थ सहमति प्राप्त करने के उपरान्त ही अस्थायी टेन्ट सिटी का कार्य किया जाये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. आयुक्त, वाराणसी मण्डल, वाराणसी।
2. जिलाधिकारी, वाराणसी।
3. उपाध्यक्ष, वाराणसी विकास प्राधिकरण, वाराणसी।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

1077

उत्तर प्रदेश प्रदूषण नियंत्राण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No.....H03249...../ C-6/166/निक्षेप/VNS/2023 Date. 28/11/23

ई–मेल/पंजीकृत

सेवा में,

मेसर्स लल्लू जी एण्ड सन्स,
ए–2, शिवालिक विजनेस सेन्टर, एसजी हाइवे,
राजपथ क्लब, अहमदाबाद,
गुजरात–382481।
मो.नं.-7984643270

विषयः इकाई मेसर्स लल्लू जी एण्ड सन्स (टेन्ट सिटी), निरान द टेन्ट सिटी, पैच–3, अदर साईट ऑफ रिवर गंगा, कटेसर, रामनगर, वाराणसी को राज्य बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 06.11.2023 को निस्तारित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक राज्य बोर्ड के पत्रांक–एच.02686/सी0–6/एनओसी/166/वाराणसी/2023 दिनांक 06.11.2022 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा इकाई मेसर्स लल्लू जी एण्ड सन्स (टेन्ट सिटी), निरान द टेन्ट सिटी, पैच–3, अदर साईट ऑफ रिवर गंगा, कटेसर, रामनगर, वाराणसी के विरूद्ध राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किये बिना ही टेन्ट सिटी का संचालन किये जाने के कारण रू0 12,500/– प्रतिदिन की दर से उल्लंघन अवधि (दिनांक 15.01.2023 से दिनांक 31.05.2023 तक) हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में कारण बताओ नोटिस निर्गत किया गया था, जिसके संबंध में कोई उत्तर अथवा प्रत्यावेदन राज्य बोर्ड को प्राप्त नही हुआ है।

उक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, वाराणसी के पत्र दिनांक 23.11.2023 द्वारा संस्तुति आख्या प्रेषित की गई है। आख्यानुसार इकाई को जारी कारण बताओ नोटिस में उल्लिखित उल्लंघन अवधि दिनांक 15.01.2023 से दिनांक 31.05.2023 तक (कुल 137 दिन) के सापेक्ष रू0 12500/– प्रतिदिन की दर से कुल अवधि 137 दिन हेतु रू0 1712500/– (रू0 सत्तरह लाख बारह हजार पॉच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए कारण बताओ नोटिस दिनांक 06.11.2023 को निस्तारित किये जाने की संस्तुति की गई है।

अतः क्षेत्रीय अधिकारी की संस्तुति एवं उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये इकाई के विरूद्ध रू0 1712500/– (रू0 सत्तरह लाख बारह हजार पॉच सौ मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये कारण बताओं नोटिस दिनांक 06.11.2022 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तो के अधीन निस्तारित किया जाता है:–

1. इकाई के विरूद्ध 137 उल्लंघनकारी दिवस हेतु रू0 1712500/– (रू0 सत्तरह लाख बारह हजार पॉच सौ मात्र) की पर्यावरणीय क्षतिपूति अधिरोपित की जाती है। उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या **701502010002104 IFSC** कोड **UBIN 0570150** में जमा किया जाना सुनिश्चित किया जाये।
2. गंगा नदी (पुनरूद्धार, संरक्षण और प्रबन्धन) प्राधिकरण आदेश, 2016 के प्राविधानों इकाई द्वारा के अन्तर्गत राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली द्वारा इकाई की स्थापना हेतु अनुमति प्राप्त करने के उपरान्त इकाई द्वारा राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21/22 के अर्न्तगत संचालनार्थ सहमति प्राप्त करने के उपरान्त ही अस्थायी टेन्ट सिटी का कार्य किया जाये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. आयुक्त, वाराणसी मण्डल, वाराणसी।
2. जिलाधिकारी, वाराणसी।
3. उपाध्यक्ष, वाराणसी विकास प्राधिकरण, वाराणसी।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

Annexure No-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No ..... */C-6/166/Recovery/VNS/2024* *Dated* .....

To,

The Collector,
District-Varanasi.

Subject: Regarding collection/recovery of Environmental Compensation imposed against M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

Please refer to the Hon'ble NGT order dated 30.10.2023 in O.A. No. 203/2023, in the matter of Tushar Goswami versus Union of India & Ors. The relevant excerpt of the aforesaid order is as follows-

.....15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks.....

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 23.11.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the project proponent of the Tent city till date.

The sum of ₹. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. **Mr. Himanshu Agarwal, Partner, M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.**

You are hereby requested to recover the same and deposit it into the account of the **U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.**

Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

1079

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

...../C-6/167/Recovery/VNS/2024 Dated ------

lector,
Varanasi.

garding collection/recovery of Environmental Compensation imposed against s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar owroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

refer to the Hon'ble NGT order dated 30.10.2023 in O.A. No. 203/2023, in the matter of ami versus Union of India & Ors. The relevant excerpt of the aforesaid order is as

So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has d that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is to place on record the complete details with full particulars of the action initiated he private respondents for past violations by submitting his affidavit in this regard o weeks.....

npliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide 3.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the oject Proponent i.e. M/s Praveg Communication (India) Limited, 214 Athena Avenue, Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481 for a default period of 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior erate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air id Control of Pollution) Act, 1981. The copy of the Letter dated 23.11.2023 is being vith for your reference. As per the office record, the amount of the environmental has not deposited by the project proponent of the Tent city till date.

of ₹. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) account of Environment Compensation from M/s Praveg Communication (India) Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-

d Address of the Owner/ Directors of the concerned industry is as follows:
olina Barada, Executive Director, M/s Praveg Communication (India) Limited, thena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, -382481.

ereby requested to recover the same and deposit it into the account of the U.P. Pollution l's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, l, Gomati Nagar, Lucknow.
bove.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

nal Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and .

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
ne: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No...../C-6/167/Recovery/VNS/2024 *Dated.....*

Reminder-I

To,

The Collector,
District-Varanasi.

Subject: **Regarding collection/recovery of Environmental Compensation imposed against M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.**

Please refer to the attached office letter No-HO5778/C-6/167/Recovery/VNS/2024 dated 15.01.2024.

Hon'ble NGT vide order dated 30.10.2023 in O.A. No. 203/2023, in the matter of Tushar Goswami versus Union of India & Ors has passed the directions. The relevant excerpt of the aforesaid direction is as follows-

.....15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks.....

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. As per the office record till date, the amount of the environmental compensation has not recovered from the project proponent of the Tent City.

The sum of ₹ 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. **Mr. Prolina Barada, Executive Director, M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.**

You are hereby again requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action.

Member Secretary

emails sent
on 22/5/24
with enclosure

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 – Fax: 0522 – 2720764
Email: info@uppcb.in; web site: www.uppcb.com

1081

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No HO5803.../C-6/166/Recovery/VNS/2024 Dated 22-5-24

Reminder-I

To,

The Collector,
District-Varanasi. 0542-2506555

Subject: Regarding collection/recovery of Environmental Compensation imposed against M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

Please refer to the attached office letter No-HO5777/C-6/166/Recovery/VNS/ 2024 dated 15.01.2024.

Hon'ble NGT vide order dated 30.10.2023 in O.A. No. 203/2023, in the matter of Tushar Goswami versus Union of India & Ors has passed the directions. The relevant excerpt of the aforesaid direction is as follows-

.....15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks.....

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 23.11.2023 is being attached herewith for your reference. As per the office record till date, the amount of the environmental compensation has not recovered from the project proponent of the Tent city.

The sum of ₹. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mr. Himanshu Agarwal, Partner, M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

You are hereby again requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action .

Member Secretary

Email Sent with address 15.1.24 Ltr. SP 23/5/24

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 – Fax: 0522 – 2720764
Email: info@uppcb.in; web site: www.uppcb.com

Annexure No -3

प्रेषक,

जिलाधिकारी,
वाराणसी ।

सेवामें,

क्षेत्रीय अधिकारी,
उ0प्र0,प्रदूषण नियंत्रण बोर्ड,
वाराणसी ।

पत्रांकः 1954/3–संग्रह(सी0आर0ए0)/2024 दिनांकः 10 जून, 2024

विषय– Regading collection/ Recovery of Environmental Compensation imposed against M/s Praveg Communication (India) Limited 214 Athena Avenue. Behind Jaguar Showroom Sg Highwav. Gotha Ahmedabad. Gujrat- 382481.

महोदय,

कृपया उपरोक्त विषयक अपने पत्र संख्या 11303/सी–6/166/रिकवरी/ बी0एन0एस0/2024 दिनांक 22.05.2024 व संख्या 11286/सी–6/167/रिकवरी/ बी0एन0एस0/2024 दिनांक 22 05.2024 व संख्या 5778/सी–6/167/रिकवरी/ बी0एन0एस0/2024 दिनांक 15.01.2024 का सन्दर्भ ग्रहण करने का काष्ट करे, जिसके माध्यम से मेसर्स प्रवेग कम्यूनिकेशन इंण्डिया लिमिटेड, के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति कुल धनराशि रु017,12.500 की राजस्व वसूली की जाने का अनुरोध किया गया है।

तत्क्रम में प्रकरण की जांच तहसीलदार सदर वाराणसी से कराया गया जिन्होंने अपनी आख्या दिनांक 30.05.2024 प्रेषित करते हुए, मु017,12,500–00 की आर0सी0 वसूली का बाकीदार/फर्म अहमदाबाद गुजरात का रहने वाला हैं तथा टेन्ट हाउस वाराणसी मौजा कटेसर जनपद चन्दौली, उ0प्र0 में पड.ता है। जिसके कारण नोटिस मय आर0सी0 मूलरुप में सलंग्न कर इस आशय से वापस वि जाती है की सन्दर्भित प्रकरण में अग्रेतर कार्यवाही उपरोक्त जनपद से कराया जाय।

सलग्न–यथोपरि

भवदीय,
6.6.24
(आनन्द मोहन उपाध्याय)
प्रभारी अधिकारी (संग्रह)
कलेक्ट्रेट,वाराणसी ।

11/6/24

11/6/24

1083

प्रेषक

तहसीलदार सदर,
वाराणसी।

सेवा में,

अपरजिलाधिकारी (वि0/रा0)
वाराणसी।

पत्रांक सं0 189 /ना0त0शहर/संग्रह/2024 दिनांकः- 30.05.2024

विषयः- उ0प्र0 प्रदूषण नियंत्रण बोर्ड सी0आर0ए0 पत्र सं0 1,2, व 3 दिनांकः-09.02.24 को मु0 17,12,500 रु0 की आर0सी0 एवं नोटिस प्राप्त वापस करने के सम्बन्ध में।

महोदया,

सादर अवगत कराना है, कि उ0 प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र सं0 11303/ सी-6/166/ रिकवरी/ वी.एन.एस./2024 दि0 22/05/24 व पत्र सं0 11286 /सी-6/167/रिकवरी /वी.एन.एस. / 2024 दि. 22/05/24 एवं सं0 5778 /सी-6 /167/रिकवरी/वी.एन.एस./2024 दि. 15.01.24 सी.आर.ए. पत्र सं. 1,2,3 दिनांक 09.02.24 को मु. 17,12,500 रु0 की आर.सी. एवं नोटिस प्राप्त हुयी/ बाकीदार/ फर्म अहमदाबाद गुजरात का रहने वाला है। तथा टेन्ट हाउस वाराणसी मौजा कटेसर जनपद चन्दौली (उ0प्र0) में पड़ता है। जिसके कारण नोटिस मय आर.सी. मूलरूप से इस आशय से वापस की जाती है। कि सन्दर्भित प्रकरण में अग्रेतर कार्यवाही उपरोक्त जनपद से कराया जाय।

आख्या सादर सेवा में प्रेषित।

30/05/24

तहसीलदार सदर,
वाराणसी।

कार्यालय तहसीलदार सदर वाराणसी।

189 अध्यावधानत/संक्षिप्त तहसील वाराणसी दिनांक - 30/05/2024

उ०प्र० प्रदूषण निंयत्रण बोर्ड
वसूली प्रमाण पत्र वापस करने सादर में।

री अधिकारी
वाराणसी।

वसूली प्रमाण पत्र शुदा या किन्ही कारणवश वसूली प्रमाण पत्र वापस, कृपया वसूली [illegible] वापस करने की कृपा करें।

क्र०	सी०आर० एनम्बर	वाकीदार का नाम व पता	मुद का नाम	देयराशि धनराशि	वसूल धनराशि	वापसी/आंशिक वसूली का कारण
	2	3	4	5	6	
1-	01 03/02/24	मै० हिमांशु अग्रवाल पार्टनर मै० सल्लूजी ऐले-सर्रा-2 शिवा लिंक बिजनेस सेन्टर S.G. हाईवे राजपथक्लब अहमदाबाद गुजरात	उ०प्र० प्रदूषण नियंत्रण बोर्ड	17,12,500	—	अमीन की आख्या दि० 30 के अनुसार बकायेदार जिलाजनपद से गायब होने के कारण संबंधित कार्यवाही विपक्षीगण [illegible] संभव नहीं है। [illegible] जनपद [illegible] R.C. [illegible] [illegible] दिया जाता है।
2-	02 07/02/24	मै० प्रवेज कम्यूनिकेशन (इण्डिया) लि० 214 अथेना इक्यू जगुआर सोसम S.G. हाईवे गोथा अहमदाबाद गुजरात	-do-	17,12,500	—	-do-
3-	03 06/02/24	[illegible] प्रवेज कम्यूनिकेशन इण्डिया लि० वलेगान गार्डन गैलरी प्रवेज लि० टेक्नोसिटी वाराणसी पैचन० 2 प्रयाग स्क्वाड आफ गार्डन रिंग [illegible] वाराणसी [illegible]	-do-	17,12,500	—	-do-

30/05/24
तहसीलदार सदर
वाराणसी

Scanned with OKEN Scanner

1085

Annexure No-4

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No 1110852/C-6/166/Recovery/VNS/2024 Dated 26.7.24

Registered/Speed Post

To,

The Collector,
District-Chandauli. Mobile No-05412-262557

Subject: Regarding collection/recovery of Environmental Compensation imposed against M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

Please refer to the Hon'ble NGT order dated 30.10.2023 in O.A. No. 203/2023, in the matter of Tushar Goswami versus Union of India & Ors. The relevant excerpt of the aforesaid order is as follows-

.....15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks.....

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 23.11.2023 is being attached herewith for your reference. As per the office record till date, the amount of the environmental compensation has not recovered from the project proponent of the Tent city.

The sum of ₹. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. ***Mr. Himanshu Agarwal, Partner, M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.***

For the recovery of the above environmental compensation, UPPCB vide letter dated 15.01.2024 and 22.05.2024 has requested to The Collector, District-Varanasi. The copy of the aforesaid letters are being attached herewith for the reference. In reference to the aforesaid letters, On behalf of The Collector, District-Varanasi, Officer Incharge (Collection), Collectorate, Varanasi vide letter dated 10.06.2024 has informed to the board that as the subjected tent city was situated at Mauja-Katesar, District-Chandauli, hence further action for recovery of environmental compensation should be done by District-Chandauli. The copy of the said letter is also attached herewith for your reference.

So in view of above mention fact, you are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhav Khand, Gomti Nagar, Lucknow.

Enclosure - As above.

Yours Sincerely,

sk

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action .

sk

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 – Fax: 0522 – 2720764
Email: info@uppcb.in; web site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 11082 /C-6 /167 /Recovery/VNS /2024 Dated 25/7/24

Registered/Speed Post

To,

The Collector,
District-Chandauli. Mobile No- 05412-262557

Subject: Regarding collection/recovery of Environmental Compensation imposed against M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

Please refer to the Hon'ble NGT order dated 30.10.2023 in O.A. No. 203/2023, In the matter of Tushar Goswami versus Union of India & Ors. The relevant excerpt of the aforesaid order is as follows-

.....15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks.....

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. As per the office record till date, the amount of the environmental compensation has not deposited by the project proponent of the said Tent City.

The sum of Rs. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mr. Prolina Barada, Executive Director, M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

For the recovery of the above environmental compensation, UPPCB vide letter dated 15.01.2024 and 22.05.2024 has requested to The Collector, District-Varanasi. The copy of the aforesaid letters are being attached herewith for the reference. In reference to the aforesaid letters, On behalf of The Collector, District-Varanasi, Officer Incharge (Collection), Collectorate, Varanasi vide letter dated 10.06.2024 has informed to the board that as the subjected tent city was situated at Mauja-Katesar, District-Chandauli, hence further action for recovery of environmental compensation should be done by District-Chandauli. The copy of the said letter is also attached herewith for your reference.

So in view of above mention fact, you are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhav Khand, Gomti Nagar, Lucknow.

Enclosure - As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action .

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 – Fax: 0522 – 2720764
Email: info@uppcb.in; web site: www.uppcb.com

1087

Annexure No. 5

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 13542/सी-6/क्यो०न 61/०AN०203/2023/2024 Dated 01-8-24

सेवा में,

अनु सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7,
उ0प्र0 शासन।

विषयः माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 29.05.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 29.05.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं :–

".....2. Tribunal in the order dated 06.02.2024 had noted that so far as period of 2022-2023 is concerned, tent city was set up and that Environmental Compensation (EC) of Rs. 17,12,500/- was imposed on each of the project proponent and for the subsequent year 2023-2024, tent city has not been set up. So far as the issue of recovery of compensation is concerned, we have been informed that compensations levied by Uttar Pradesh Pollution Control Board (UPPCB) have not been recovered till now.

3.Learned Counsel for the UPPCB is directed to file report disclosing the status of recovery of EC....."

अवगत कराना है कि उपरोक्त संदर्भित ओए में आच्छादित टेन्ट सिटी मेसर्स लल्लू जी एण्ड सन्स निशान द टेन्ट सिटी, पैच नं0–3, अदर साईड ऑफ रिवर गंगा, कटेसर रामनगर, वाराणसी के विरूद्ध रू0 17,12,500/– मात्र की पर्यावरणीय क्षतिपूर्ति पत्र दिनांक 23.11.2023 के माध्यम से उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अधिरोपित की गयी थी, जो मेसर्स लल्लू जी एण्ड सन्स, ए–2, शिवालिक विजनेस सेन्टर, एसजी हाइवे, राजपथ क्लब, अहमदाबाद, गुजरात–382481 तथा मेसर्स प्रवेग कम्युनिकेशन (इण्डिया) लि0, 214, एथिना एवेन्यू, जैगवार शोरूम के पीछे, एसजी हाइवे, गोटा, अहमदाबाद, गुजरात–382481 को सम्बोधित थे। उक्त धनराशि राज्य बोर्ड के खाते में जमा न किये जाने के फलस्वरूप उक्त धनराशि भू–राजस्व की भॉति वसूली किये जाने हेतु राज्य बोर्ड के पत्र दिनांक 15.01.2024 एवं अनुस्मारक पत्र दिनांक 22.05.2024 के माध्यम से जिलाधिकारी, वाराणसी को पत्र प्रेषित किया गया था। उक्त पत्रों की प्रति संलग्न है।

उपरोक्त वर्णित पत्रों के परिप्रेक्ष्य में प्रभारी अधिकारी (संग्रह) कलेक्ट्रेट वाराणसी के पत्र दिनांक 10.06.2024 के माध्यम से अवगत कराया गया है कि ***"प्रकरण की जॉच तहसीलदार सदर वाराणसी से कराया गया जिन्होंने अपनी आख्या दिनांक 30.05.2024 प्रेषित करते हुये, रू017,12,500–00 की आर0सी0 वसूली का बाकीदार/फर्म अहमदाबाद गुजरात का रहने वाला हैं तथा टेन्ट हाउस वाराणसी मौजा कटेसर जनपद चन्दौली, उ0प्र0 में पड़ता है। जिसके कारण नोटिस मय आर0सी0 मूलरूप में संलग्न कर इस आशय से वापस कि जाती है की सन्दर्भित प्रकरण में अग्रेतर कार्यवाही उपरोक्त जनपद से कराया जाये।"*** उक्त पत्र की प्रति संलग्न है।

अग्रेतर उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति की भू–राजस्व की भॉति वसूली प्रश्नगत टेन्ट सिटी से किये जाने हेतु राज्य बोर्ड द्वारा पत्र दिनांक 26.07.2024 के माध्यम से जिलाधिकारी, चन्दौली को पत्र प्रेषित किये गये हैं, जिनकी प्रति संलग्न है।

प्रभारी अधिकारी (संग्रह) कलेक्ट्रेट वाराणसी द्वारा उपरोक्तानुसार अवगत कराये गये तथ्य के परिप्रेक्ष्य में प्रश्नगत टेन्ट सिटी के संचालक/स्वामी जनपद–अहमदाबाद, गुजरात के रहने वाले हैं। अतः अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली किये जाने हेतु शासन स्तर से गुजरात राज्य के शासन को प्रेषित किये जाने वाले पत्र का आलेख संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

भवदीय,

संलग्नकः–उपरोक्तानुसार।

(संजीव कुमार सिंह)
सदस्य सचिव

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

Annexure No-6

ह1-7005(099)/27/2023-07-पर्यावरण, वन एवं जलवायु परिवर्तन

I/717686/2024

महत्वपूर्ण/मा0 एन0जी0टी0 प्रकरण
संख्या-एन.जी.टी.-445/81-7-2024

प्रेषक,

मनोज सिंह,
अपर मुख्य सचिव,
उ0प्र0 शासन।

सेवा में,

प्रमुख सचिव,
वन एवं पर्यावरण विभाग,
गुजरात सरकार।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 लखनऊः दिनांकः 13 अगस्त, 2024

विषय-मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 29.05.2024 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 30.10.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं:-

".....15 so far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks....."

2- उपरोक्तानुसार मा0 अधिकरण द्वारा पारित आदेश के अनुपालन में संदर्भित ओ0ए0 में आच्छादित प्रश्नगत दोनों टेन्ट सिटी मेसर्स लल्लू जी एण्ड सन्स निरान द टेन्ट सिटी, पैच नं0-3, अदर साईड ऑफ रिवर गंगा, कटेसर रामनगर, वाराणसी एवं मेसर्स प्रवेग कम्यूनिकेशन इण्डिया लि0, टेन्ट सिटी, वाराणसी, पैच-1 एवं पैच-2, अदर साईड ऑफ रिवर गंगा, कटेसर, रामनगर, वाराणसी के विरूद्ध रू0 17,12,500/- मात्र प्रति टेन्ट सिटी की पर्यावरणीय क्षतिपूर्ति, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र दिनांक 23.11.2023 के माध्यम से अधिरोपित की गयी थी, जो मेसर्स लल्लू जी एण्ड सन्स, ए-2, शिवालिक बिजनेस सेन्टर, एसजी हाईवे, राजपथ क्लब, अहमदाबाद, गुजरात-382481 तथा मेसर्स प्रवेग

1089

कम्यूनिकेशन (इण्डिया) लि0, 214, एथिना एवेन्यू, जैगवार शोरूम के पीछे, एसजी हाईवे, गोटा, अहमदाबाद, गुजरात-382481 को सम्बोधित थे। उक्त धनराशि उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के खाते में जमा न किये जाने के फलस्वरूप उक्त धनराशि प्रश्नगत टेन्ट सिटी से भू-राजस्व की भांति वसूली किये जाने हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ के पत्र दिनांक 15.01.2024 एवं अनुस्मारक पत्र दिनांक 22.05.2024 के माध्यम से जिलाधिकारी, वाराणसी को पत्र प्रेषित किया गया था। उक्त पत्रों की प्रति छायाप्रति संलग्न है।

3- उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा प्रेषित पत्रों के परिप्रेक्ष्य में प्रभारी अधिकारी (संग्रह) कलेक्ट्रेट वाराणसी के पत्र संख्या-1954/3-संग्रह(सी0आर0ए0)/2024, दिनांक 10.06.2024 (छायाप्रति संलग्न) के माध्यम से अवगत कराया गया है कि **"प्रकरण की जांच तहसीलदार सदर वाराणसी से कराया गया, जिन्होंने अपनी आख्या दिनांक 30.05.2024 को प्रेषित करते हुये, मु0 17,12,500.00 की आर0सी0 वसूली का बाकीदार/फर्म अहमदाबाद गुजरात का रहने वाला हैं तथा टेन्ट हाउस वाराणसी मौजा कटेसर जनपद चन्दौली, उ0प्र0 में पड़ता है, जिसके कारण नोटिस मय आर0सी0 मूलरूप में संलग्न कर इस आशय से वापस की जाती है कि सन्दर्भित प्रकरण में अग्रेतर कार्यवाही उपरोक्त जनपद से कराया जाये।"**

4- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 29.05.2024 के सुसंगत अंश निम्नवत् है:-

".....2. Tribunal in the order dated 06.02.2024 had noted that so far as period of 2022-2023 is concerned, tent city was set up and that Environmental Compensation (EC) of Rs. 17,12,500/- was imposed on each of the project proponent and for the subsequent year 2023-2024, tent city has not been set up. So far as the issue of recovery of compensation is concerned, we have been informed that compensations levied by Uttar Pradesh Pollution Control Board (UPPCB) have not been recovered till now.

3. Learned Counsel for the UPPCB is directed to file report disclosing the status of recovery of EC. ....."

5- मा0 अधिकरण द्वारा उपरोक्तानुसार पारित आदेश दिनांक 29.05.2024 के अनुपालन एवं प्रभारी अधिकारी (संग्रह), कलेक्ट्रेट वाराणसी के पत्र दिनांक 10.06.2023 के माध्यम से अवगत कराये गये तथ्य के परिप्रेक्ष्य में उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा पत्र दिनांक 26.07.2024 के माध्यम से प्रश्नगत टेन्ट सिटी से भू-राजस्व की भांति पर्यावरणीय क्षतिपूर्ति की वसूली किये जाने हेतु जिलाधिकारी, चन्दौली को पत्र प्रेषित किया गया है। उक्त पत्रों की छायाप्रति संलग्न है।

81-7005(099)/27/2023-07-पर्यावरण, वन एवं जलवायु परिवर्तन

I/717686/2024

6 - अतः उपरोक्त वर्णित तथ्यों एवं संदर्भित ओ0ए0 में मा0 अधिकरण द्वारा पारित आदेशों के अनुपालन में उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा संदर्भित ओ0ए0 में आच्छादित प्रश्नगत दोनों टेन्ट सिटी मेसर्स लल्लू जी एण्ड सन्स निरान द टेन्ट सिटी, पैच नं0-3, अदर साईट ऑफ रिवर गंगा, कटेसर रामनगर, वाराणसी एवं मेसर्स प्रवेग कम्यूनिकेशन इण्डिया लि0, टेन्ट सिटी, वाराणसी, पैच-1 एवं पैच-2, अदर साईड ऑफ रिवर गंगा, कटेसर, रामनगर, वाराणसी के विरूद्ध रू0 17,12,500/- मात्र प्रति टेन्ट सिटी की पर्यावरणीय क्षतिपूर्ति की धनराशि उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN0570150 में जमा कराने हेतु जनपद-अहमदाबाद के जिलाधिकारी को निर्देशित करने का कष्ट करें।

संलग्नक-यथोक्त।

भवदीय,

Signed by
Manoj Singh
Date: 13-08-2024 16:10:16

(मनोज सिंह)
अपर मुख्य सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि-सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को उनके पत्र संख्या-जी-43542/सी-6/सा0-76/ओ0ए0 नं0-203/2023/2024, दिनांक 01.08.2024 के संदर्भ में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से,

(देवेन्द्र सिंह चौहान)
अनु सचिव।

1091

Original Application No. 203/2023 Tushar Goswami Vs Union of India

From: Pradeep Misra (pradeepmisra@yahoo.com)

To: saurabhtiwarihighcourt@gmail.com; rahulpratap.adv@gmail.com; bhanwar09jadon@gmail.com; gigicgeorge.adv42@yahoo.in; yogendra.aldak@laxshmisri.com

Date: Thursday, May 22, 2025 at 04:11 PM GMT+5:30

Sir/Madam,

Please find attached the Document

With Regards,

(PRADEEP MISRA)

Tushar Gosawmi Reply.pdf
11.3MB